

HIGH COURT OF DELHI AT NEW DELHI

No. 187 /Rules/DHC

Dated: 09/07/2026

PRACTICE DIRECTION

Pursuant to order dated 27.04.2026 passed by this Hon'ble Court in CRL. M.C. 3187/2026 & CRL. M.A. 12926/2026 titled *Rahul Mathur & Ors. vs State of NCT of Delhi & Anr.*, Hon'ble the Chief Justice has been pleased to issue the following practice directions for compliance by all concerned:-

“In all petitions wherein the parties are seeking quashing of the FIR based on any kind of Settlement terms/ Memorandum of Understanding/ Settlement Deed or such, all the parties shall file their respective affidavit(s) in terms of Practice Directions No. 178/Rules/DHC dated 18.03.2026 as modified vide Practice Directions No. 183/Rules/DHC dated 26.05.2026, which are available on the website of this court namely www.delhihighcourt.nic.in under the link “**Rules & Guidelines**”-“**Notifications and Practice Directions**”.

The Practice Direction shall come into force immediately.

BY ORDER

Sd/-

**(ARUN BHARDWAJ)
REGISTRAR GENERAL**